

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE AT CHENNAI**

APPLICATION NO. 104 OF 2024

IN THE MATTER OF

Mr.R,Thangavel,

...Applicant

Vs

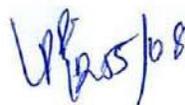
The District Collector, and 4 ors

...Respondents

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Through

L.P.MAURYA

Standing Counsel for 3rd respondent

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE AT CHENNAI**

APPLICATION NO. 104 OF 2024

BETWEEN

Mr.R,Thangavel, M/65 Years,
S/o. Late. Rathinavel,
Door No.121, Raja Nagar,
Gandhi Road, Kallakurichi District,
Kallakurichi-606 202.
Cell No: 9944996356
Email: Kavithahardwaresklk@gmail.com

Applicant

AND

1.The District Collector,
District Collector Office,
Kallakurichi District-606 202.
Email: collr-kki@gov.in

2.The Chairman,
Tamil Nadu Pollution Control Board,
Anna Salai, Guindy, Chennai-6-0032.
Email: grievance@tnpcb.gov.in

3.The Commissioner,
Kallakurichi Municipality,
Kallakurichi District.- 606 202.
Email:commr.kallakurichi@tn.gov.in

4. The District Environmental Engineering,
Tamil Nadu Pollution Control Board,
District Collectorate Master Plan Complex,
Backside of Taluk Office,Villupuram-605602.
Email:tnpcbvpm@yahoo.co.in


COMMISSIONER
KALLAKURICHI MUNICIPALITY

5.Mr.Nagarajan,
Door No. 120, Navaneethammal 1st Street,
Raja Nagar, Kallakurichi Town,
Kallakurichi District-606202.

..Respondents

**REPORT FILED ON BEHALF OF THE 3RD RESPONDENT, THE
COMMISSIONER, KALLAKURICHI MUNICIPALITY**

I, G.Mageshwari, D/o. G.Gopalakrishnan, aged about 30 , having office at Kallakurichi Municipality, Kallakurichi, do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of Kallakurichi Municipality and I am filing the status report and as such I am well acquainted with the facts of the case from the records.
2. It is respectfully submit that the petitioner has filed the present application to direct the 3rd respondent to remove the pipe line running 4 feet length from the 5th respondent house since the same is illegally and deliberately draining sewage water, including human excreta into the public storm water drain.
3. I respectfully submit that the sum and substance of the lis is that continued draining of sewage water including human excreta, into the public storm water drain causes emanation of foul smell making it unbearable for the residents living in the area.
4. I respectfully submit that in pursuance of the complaint raised by the applicant dated 14-08-2023, inspection was conducted and notice was issued on 05-09-2023 under section 35, 41, 42, 44, 45, 134 of the TN Public Health Act, directing to the 5th respondent to remove the 4 feet pipe line which drains sewage water including human excreta into the public storm water drain.


COMMISSIONER
KALLAKURICHI MUNICIPALITY

5. I respectfully submit that pursuant to the said notice the 5th respondent removed the 4 feet pipe line and closed the same on 07-09-2023. I submit that photographs evidencing the same has been filed on the typeset of papers.
6. I respectfully submit that it is also necessary to state that the 5th respondent has also cleared the septic tank on 07-09-2023 and 02-02-2024 through a private agency and receipts for the same were produced by the 5th respondent to the 3rd respondent Municipality which has also been filed in the typeset of papers.
7. I respectfully submit that sanitary officer and the sanitary inspector have periodically inspected the premises of the 5th respondent and it has been found that there is no draining of sewage water into the public storm water drain since the 5th respondent has removed the 4 feet pipe line and closed the same and the 5th respondent has been periodically clearing the septic tank.

In the above circumstance, it is therefore prayed that this Hon'ble Tribunal may be pleased to accept this Status report on file and pass such further or other orders as deem fit and proper in the facts and circumstances of the aforesaid case and thus render justice.

Signature:


COMMISSIONER
KALLAKURICHI MUNICIPALITY

Date:01-05-2024

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VERIFICATION

I, G.Mageshwari, D/o.G.Gopalakrishnan , aged about 30 , presently discharging my duties as Commissioner of Kallakurichi Municipality solemnly affirm that the contents of this report are true to the best of my knowledge based on records and I have not suppressed any facts.


COMMISSIONER
KALLAKURICHI MUNICIPALITY,
Signature

Date : 1-05-2023

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**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

APPLICATION NO. 104 OF 2024

IN THE MATTER OF

Mr.R,Thangavel,

...Applicant

Vs

The District Collector, and 4 ors

...Respondents

**STATUS REPORT FILED BY
THE 3RD RESPONDENT**

L.P.MAURYA

**STANDING COUNSEL FOR
3RD RESPONDENT**

PH.NO.9444670816

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Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.104 of 2024 (SZ)

IN THE MATTER OF:

R. Thangavel
Kallakurichi.

...Applicant(s)

With

The District Collector,
Kallakurichi District and Ors.

... Respondent(s)

Date of hearing: 14.03.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. R. Suresh, V. Vimala, G.T. Tholkappian &
N. Mahendra Babu.

For Respondent(s): Dr. D. Shanmuganathan for R1.
Mr. S. Sai Sathya Jith for R2 and R4

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ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Dr. D. Shanmuganathan accepts notice on behalf of Respondent No.1 and Mr. S. Sai Sathya Jith accepts notice on behalf of Respondents No.2 and 4.
3. Post the matter on 02.05.2024.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

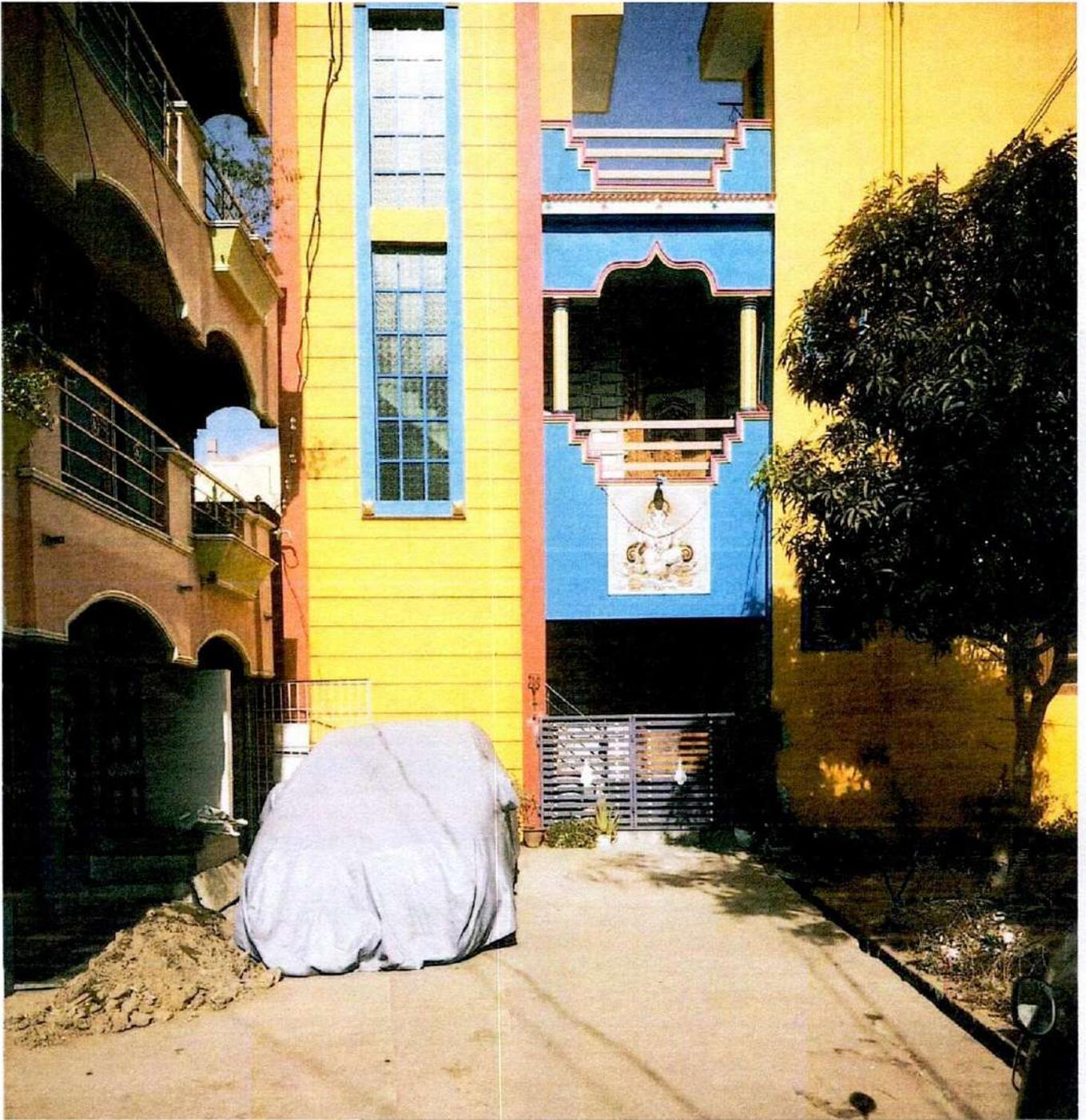
O.A. No.104/2024 (SZ)
14th March, 2024. Mn.





Aug 12, 2023 7:14:25 AM
Raja Nagar
Kallakurichi
Tamil Nadu
sathyaraj





28/18 C, near Raja theatre, Kallakurichi, Raja Nagar, Kallakurichi, Tamil Nadu 606202, India

Kallakurichi
Tamil Nadu
India

41°C
106°F

2024-04-30(Tue) 04:01(PM)

RE: Status report in Application No 104 of 2024

1 message

LP Maurya <mauryapaul@gmail.com>

Wed, May 1, 2024 at 7:32 PM

To: "kavithahardwaresklk@gmail.com" <kavithahardwaresklk@gmail.com>, "ssjtnpcb@gmail.com"

<ssjtnpcb@gmail.com>, shamuganathan@outlook.com, judicial-ngtsz@gov.in

Kindly find attached soft copy of status report filed by the 3rd Respondent in the aforesaid matter.

--

L.P. Maurya

Advocate

Mobile: 94446 70816

 **kallakurichi status report NGT.pdf**
8252K

RE: Status report in Application No 104 of 2024

LP Maurya <mauryapaul@gmail.com>
To: shanmuganathan@outlook.com

Wed, May 1, 2024 at 7:34 PM

Sir,
[Quoted text hidden]

 **kallakurichi status report NGT.pdf**
8252K

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In the Court of

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE.

Application No. 104 of 20 24



Mr. R. Thangavel

Plaintiff / Petitioner

Versus

District Collector's Office

Defendant / Respondent

We K. Maheswari, Commissioner, Kallakurichi Municipality

do hereby appoint and retain L.P. Mawrye, Advocate for 3rd Respondent
Kallakurichi Municipality.

Advocate to appear for me/us in the above Suit/Original/Miscellaneous Petition and to conduct and prosecute or defend the same and all proceedings that may be taken in respect of any application for execution of any decree or order passed therein. I/We empower my/our Advocate to appear in all miscellaneous proceedings in the above suit or matter till all decrees or orders are fully satisfied or adjusted and to obtain the return of documents and draw moneys that might be payable to me/us in the said suit or matter and I do further empower my Advocate to accept on my behalf service of notice of all or any appeals or petitions filed in any Court of Appeal, Reference or Revision with regard to the said suit or matter before the disposal of the same in this Honourable Court. He is/They are also authorised to depute other Counsel to act on his/their behalf.

Dated at Chennai on this the 15th day of May 2024.

*K. Komarath
M.S. Gopal
Bef. me
No. 3131 new law
Chennai*

Witness:
I certify that the contents of this vakalat were read out and explained in my presence to the executant/s who appeared perfectly to understand the same and made his/her/their signature/s in my presence.

L.P. Mawrye
Advocate.

30/4/24

600/4/24
**COMMISSIONER
KALLAKURICHI MUNICIPALITY.**



ACCEPTED: The address for service of the said Advocate is III - A, Chambers,
High Court Buildings, Chennai.

Advocate for 3rd Respondent

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In the Court of NATIONAL
GREEN TRIBUNAL, CHENNAI
South Zone

A. No. 104 of 2024

T. Bangowel

... Plaintiff / Petitioner

Versus

District Collector and 4 ors

... Defendant / Respondent

VAKALAT

L. P. MAURYA

Counsel for 3rd Respondent

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

APPLICATION NO. 104 OF 2024

IN THE MATTER OF

Mr.R,Thangavel,

...Applicant

Vs

The District Collector, and 4 ors

...Respondents

TYPESSET OF PAPERS

L.P.MAURYA

**STANDING COUNSEL FOR
3RD RESPONDENT**

PH.NO.9444670816